

LIR No. 2232/16
Mannohan Singh vs Rayan International School

07.09.2020

Present:

Ms. Rajneesh Bhaskar, AR for the workman.
None for the management.

The matter is fixed for today for payment of settled amount by the management, but today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for 30.09.2020 for payment of the settled amount by the management.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
07.09.2020

LCA No. 45/19
Abhay Kumar Jha vs Krishna Petrochem

07.09.2020

Present: None for the parties.

The matter was fixed for today for talk of settlement, failing which for framing of issues, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement, failing which, for framing of issues on 26.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
07.09.2020

LIR No. 3865/18
Sant Lal vs M/s Footwear Klick India Pvt Ltd.

07.09.2020

Present: None for the parties.

The matter is fixed for today for filing of rejoinder and framing of issues, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for 11.11.2020 for filing of rejoinder and framing of issues.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
07.09.2020

LIR No. 4151/18
Pappu vs M/s U.S. Engineering Works

07.09.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the management.

The matter is fixed for filing of rejoinder and also for framing of issues.

Today, no one has appeared on behalf of the management through video conference.

Ld. AR for the workman seeks time to file the rejoinder. He has submitted that the workman is not coming to his office for the last many days, so, the rejoinder could not be prepared.

Accordingly, the matter stands adjourned for filing of rejoinder and framing of issues on 11.11.2020. It will be last and final opportunity for the workman to file the rejoinder.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
07.09.2020

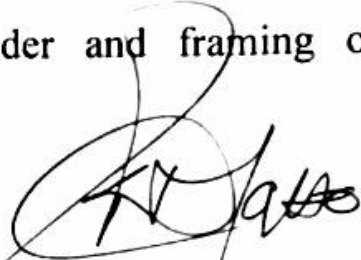
At 10:30 AM.

At this stage, workman has appeared through video conference along with his AR and Id. AR for the workman has submitted that his presence may be marked.

Accordingly, the presence of the workman is being marked.

Put up for filing rejoinder and framing of issues on

11.11.2020.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
07.09.2020

LIR No. 1112/17
Shri Niwas vs D.D.E. Education Office

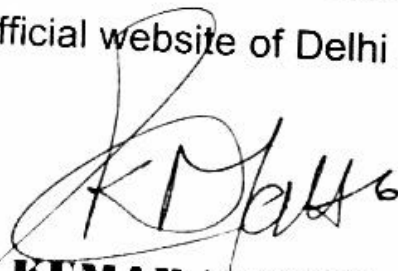
07.09.2020

Present: None for the parties.

The matter is fixed for today for evidence of the workman, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for evidence of the workman on 05.08.2021. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
07.09.2020

LIR No. 2815/17
Vijay Rai vs M/s Power Industries

07.09.2020

Present:

None for the workman.

Sh. Devesh Ratan, AR for the management.
(Management already exparte).

The matter is fixed for today for exparte evidence of the workman.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for exparte evidence of the workman on **01.07.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
07.09.2020

LIR No. 2867/17
Haj Kumar vs M/s Power Industries

07.09.2020

Present: None for the workman.
Sh. Devesh Ratan, AR for the management.
(Management already exparte).

The matter is fixed for today for exparte evidence of the workman.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for exparte evidence of the workman on **01.07.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
07.09.2020

LIR No. 1362/18
Rajan Babu vs M/s United Coffee House

07.09.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the management.

The matter is fixed for today for evidence of the workman.

Today, no one has appeared on behalf of the management through video conference. Ld. AR for the workman also seeks adjournment, as the workman has not come today.

Accordingly, the matter stands adjourned for evidence of the workman on 04.08.2021. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
07.09.2020

LIR No. 3471/16

Smt. Renu Kumari vs M/s G4S Secure Solution India Pvt Ltd.

07.09.2020

Present: Sh.Ajit Kumar Singh, AR for the workman.
None for the management.

The matter is fixed for evidence of the management.

Today, no one has appeared on behalf of management through video conference

Ld. AR for the workman has apprised to the court that he has ~~not~~ not received the copy of any affidavit of witness of the management.

Accordingly, the matter stands adjourned for evidence of the management on **14.07.2021**. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
07.09.2020

LIR No. 6615/16
Ishwar Singh vs M/s Raymond Ltd.

07.09.2020

Present: None for the workman.
Sh. Parthiv Mehta, AR for the management.

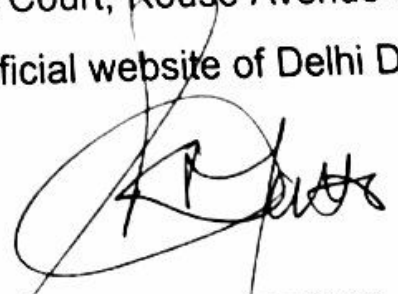
The matter is fixed for today for evidence of the management.

Today, no one has appeared on behalf of the workman through video conference.

Ld. AR for the management has told to the court that management has already supplied the copy of the affidavit of Sh. Gauri Shankar Sharma to the AR of the workman.

Accordingly, the matter stands adjourned for evidence of the management on **15.07.2021**. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
07.09.2020